

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 08, 09 & 10/13 of NC-VI held on 18.07.2012.

Meeting No. 08/13, 09/13 & 10/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 18.07.2012 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh.J.P.Maurya	AIA	MFPI
3	Smt. S. Latha	Dy.DGFT	DGFT
4	Sh.S.K.Panigrahi	E.O	DGFT

The minutes of the earlier meeting No. 07/13 held on 31.05.2012 sent by e mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 24 months as per para 4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	135 Case No.:4/8/85-ALC3/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:8/85-ALC3/2012 07.06.2012	Status:
	HQ File :01/85/050/00054/AM13/	RLA File :03/94/040/00062/AM13/	Lic.No/Date:0310697010 31.05.2012	Approved
Fixation of adhoc norms under para 4.7 of HBP. Vol. I				
The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by the norms committee meeting No. 3/13 dated 26.4.2012 (case no.10) allowing inputs in the ratio of 2.31 K.G of Cocoa Beans (Dried & Fermented) for manufacture of 1 K.G of Cocoa Butter. RA may take consequential action as per policy / procedure.				

2	136 Case No.:5/8/85-ALC3/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:8/85-ALC3/2012 07.06.2012	Status:
	HQ File :01/85/050/00055/AM13/	RLA File :03/94/040/00063/AM13/	Lic.No/Date:0310697011 31.05.2012	Approved
Fixation of adhoc norms under para 4.7 of HBP. Vol. I				
The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by the norms committee meeting No. 3/13 dated 26.4.2012 (case no.10) allowing inputs in the ratio of 2.31 K.G of Cocoa Beans (Dried & Fermented) for manufacture of 1 K.G of Cocoa Butter. RA may take consequential action as per policy / procedure.				

3	137 Case No.:1/8/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:8/85-ALC3/2012 07.06.2012	Status:
	HQ File :01/85/050/00051/AM13/	RLA File :31/83/040/00041/AM13/	Lic.No/Date:3110054501 29.05.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by the norms committee meeting No. 5/13 dated 17.05.2012 (Case No.02) allowing inputs as per SION E-69 for the requirement of inputs items. However, the import items appearing at Sl. No. 4,5 & 6 (i.e. Toy Kinder Joy India)may be allowed on net to net basis. RA may take consequential action as per policy/procedure.			

4	138 Case No.:2/8/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:8/85-ALC3/2012 07.06.2012	Status:
	HQ File :01/85/050/00052/AM13/	RLA File :31/83/040/00038/AM13/	Lic.No/Date:3110054517 30.05.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by the norms committee meeting No. 5/13 dated 17.05.2012 (Case No.02) allowing inputs as per SION E-69 for the requirement of inputs items. However, the import items appearing at Sl. No. 4,5 & 6 (i.e. Toy Kinder Joy India)may be allowed on net to net basis. RA may take consequential action as per policy/procedure.			

5	139 Case No.:3/8/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:8/85-ALC3/2012 07.06.2012	Status:
	HQ File :01/85/050/00053/AM13/	RLA File :31/83/040/00043/AM13/	Lic.No/Date:3110054519 30.05.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by the norms committee meeting No. 5/13 dated 17.05.2012 (Case No.02) allowing inputs as per SION E-69 for the requirement of inputs items. However, the import items appearing at Sl. No. 4,5,6,7,8 & 9 (i.e. Toy Kinder Joy India)may be allowed on net to net basis. RA may take consequential action as per policy/procedure.			

6	140 Case No.:1/24/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:8/85-ALC3/2012 07.06.2012	Status:
	HQ File :01/85/050/00123/AM12/	RLA File :31/82/040/00233/AM12/	Lic.No/Date:3110051501 17.11.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The committee noted that the comments are awaited from MFPI. Therefore, the committee decided to defer the case and the firm may be reminded to furnish the requisite information as sought by MFPI. The case may be placed before the committee on receipt of comments			

7	141 Case No.:1/37/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:8/85-ALC3/2012 07.06.2012	Status:
	HQ File :01/85/050/00218/AM12/	RLA File :31/82/040/00411/AM12/	Lic.No/Date:3110053436 20.03.2012	Deferred
Fixation of adhoc norms under para 4.7 of HBP. Vol. I				
The case was considered by the committee as per agenda. The committee noted that the comments are awaited from MFPI. Therefore, the committee decided to defer the case and the firm may be reminded to furnish the requisite information as sought by MFPI. The case may be placed before the committee on receipt of comments				

8	142 Case No.:2/4/85-ALC3/2011	Party Name:SPARTAN SPORTS INDUSTRIES,	Meet No/Date:8/85-ALC3/2012 07.06.2012	Status:
	HQ File :01/85/050/00002/AM12/	RLA File :30/24/040/00060/AM11/	Lic.No/Date:3010072701 04.02.2011	Rejected.
Fixation of adhoc norms under para 4.7 of HBP. Vol. I				
The case was considered by the committee as per agenda. The committee noted that the firm has not furnished the information as sought by MSME despite several reminders issued to the firm. The firm was issued final reminder for furnishing the requisite information on 09.05.2012, but till date the firm has not responded. Therefore, the committee decided to reject the case. RA may take consequential action as per policy/procedure.				

9	143 Case No.:3/5/85-ALC3/2011	Party Name:SPARTAN SPORTS INDUSTRIES,	Meet No/Date:8/85-ALC3/2012 07.06.2012	Status:
	HQ File :01/85/050/00021/AM12/	RLA File :30/24/040/00008/AM12/	Lic.No/Date:3010074615 28.04.2011	Rejected
Fixation of adhoc norms under para 4.7 of HBP. Vol. I				
The case was considered by the committee as per agenda. The committee noted that the firm has not furnished the information as sought by MSME despite several reminders issued to the firm. The firm was issued final reminder for furnishing the requisite information on 09.05.2012, but till date the firm has not responded. Therefore, the committee decided to reject the case.				

RA may take consequential action as per policy/procedure.

10	144 Case No.:9/2/85-ALC3/2012	Party Name:EMPIRE TOBACCO COMPANY PVT. LTD.	Meet No/Date:8/85-ALC3/2012 07.06.2012	Status:
	HQ File :01/85/050/00009/AM13/	RLA File :03/94/040/01130/AM12/	Lic.No/Date:0310686408 15.03.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as the comments are awaited from DIPP. DIPP may be reminded to expedite their comments. The case may be placed before NC on receipt of comments.			

11	145 Case No.:1/35/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:8/85-ALC3/2012 07.06.2012	Status:
	HQ File :01/85/050/00203/AM12/	RLA File :31/82/040/00368/AM12/	Lic.No/Date:3110053157 27.02.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The committee decided to call for the information from the firm on the line of similar cases of this firm. The case may be placed before NC on receipt of comments from MFPI.			

12	146 Case No.:12/2/85-ALC3/2012	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:8/85-ALC3/2012 07.06.2012	Status:
	HQ File :01/85/050/00012/AM13/	RLA File :02/24/040/00232/AM12/	Lic.No/Date:0210175149 13.03.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The committee noted that the firm has applied for packing material only in import item side. The committee therefore, decided to allow input packing material as per packing policy.			
	RA may take consequential action as per policy/procedure.			

13	147 Case No.:6/8/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:8/85-ALC3/2012 07.06.2012	Status:
	HQ File :01/85/050/00056/AM13/	RLA File :31/83/040/00045/AM13/	Lic.No/Date:3110054592 04.06.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by the norms committee meeting No. 5/13 dated 17.05.2012 (Case No.02) allowing inputs as per SION E-69 for the requirement of inputs items. However, the import items appearing at Sl. No. 4 (i.e.Toy Kinder Joy India)may be allowed on net to net basis. RA may take consequential action as per policy/procedure.			

14	148 Case No.:7/8/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:8/85-ALC3/2012 07.06.2012	Status:
	HQ File :01/85/050/00057/AM13/	RLA File :31/83/040/00046/AM13/	Lic.No/Date:3110054593 04.06.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by the norms committee meeting No. 5/13 dated 17.05.2012 (Case No.02) allowing inputs as per SION E-69 for the requirement of inputs items. However, the import items appearing at Sl. No. 4 (i.e.Toy Kinder Joy India)may be allowed on net to net basis. RA may take consequential action as per policy/procedure.			

15	149 Case No.:8/8/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:8/85-ALC3/2012 07.06.2012	Status:
	HQ File :01/85/050/00058/AM13/	RLA File :31/83/040/00039/AM13/	Lic.No/Date:3110054606 05.06.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by the norms committee meeting No. 5/13 dated 17.05.2012 (Case No.02) allowing inputs as per SION E-69 for the requirement of inputs items. However, the import items appearing at Sl. No. 4,5 & 6 (i.e. Toy Kinder Joy India) may be allowed on net to net basis. RA may take consequential action as per policy/procedure.			

PART-II

1	150 Case No.:12/9/85-ALC3/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:9/85-ALC3/2012 14.06.2012	Status:
	HQ File :01/85/050/00070/AM13/	RLA File :03/94/040/00043/AM13/	Lic.No/Date:0310693053 01.05.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by the norms committee meeting No. 3/13 dated 26.4.2012 (Case no.10) allowing inputs in the ratio of 2.31 K.G of Cocoa			

Beans (Dried & Fermented) for manufacture of 1 K.G of Cocoa Butter.

RA may take consequential action as per policy / procedure.

2	151 Case No.:13/9/85-ALC3/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:9/85-ALC3/2012 14.06.2012	Status:
	HQ File :01/85/050/00071/AM13/	RLA File :03/94/040/00044/AM13/	Lic.No/Date:0310693055 01.05.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by the norms committee meeting No. 3/13 dated 26.4.2012 (case no.10) allowing inputs in the ratio of 2.31 K.G of Cocoa Beans (Dried & Fermented) for manufacture of 1 K.G of Cocoa Butter. RA may take consequential action as per policy / procedure.			

3	152 Case No.:14/9/85-ALC3/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:9/85-ALC3/2012 14.06.2012	Status:
	HQ File :01/85/050/00072/AM13/	RLA File :03/94/040/00064/AM13/	Lic.No/Date:0310694216 11.05.2012	Approved

	Fixation of adhoc norms under para 4.7 of HBP. Vol. I
	The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by the norms committee meeting No. 3/13 dated 26.4.2012 (case no.10) allowing inputs in the ratio of 2.31 K.G of Cocoa Beans (Dried & Fermented) for manufacture of 1 K.G of Cocoa Butter. RA may take consequential action as per policy / procedure.

4	153 Case No.:15/9/85-ALC3/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:9/85-ALC3/2012 14.06.2012	Status:
	HQ File :01/85/050/00073/AM13/	RLA File :03/94/040/00065/AM13/	Lic.No/Date:0310694218 11.05.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by the norms committee meeting No. 3/13 dated 26.4.2012 (case no.10) allowing inputs in the ratio of 2.31 K.G of Cocoa Beans (Dried & Fermented) for manufacture of 1 K.G of Cocoa Butter. RA may take consequential action as per policy / procedure.			

5	154 Case No.:6/9/85-ALC3/2012	Party Name:KAMALA INTERNATIONAL	Meet No/Date:9/85-ALC3/2012 14.06.2012	Status:
	HQ File :01/85/050/00064/AM13/	RLA File :09/24/040/00572/AM12/	Lic.No/Date:0910051781 16.03.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The committee noted that in an another similar case of M/s. Ravi Foods Pvt. Ltd.(vide Advance Authorisation No. 0910051657 dt. 09.03.2012), MFPI has called for certain information from the firm. The committee decided to call for the same information from the firm as under:- 1. Technical characteristics of each input and its functions. 2. Detailed manufacturing process with material balance at each stage. 3. Details of different raw materials consume and corresponding production of finished products in terms of quantity and value for last three years duly certified by chartered Account. The case may be placed before NC on receipt of requisite information.			

6	155 Case No.:7/9/85-ALC3/2012	Party Name:KAMALA INTERNATIONAL	Meet No/Date:9/85-ALC3/2012 14.06.2012	Status:
	HQ File :01/85/050/00065/AM13/	RLA File :09/24/040/00573/AM12/	Lic.No/Date:0910051782 16.03.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The committee noted that in an another similar case of M/s. Ravi Foods Pvt. Ltd.(vide Advance Authorisation No. 0910051657 dt. 09.03.2012), MFPI has called for certain information from the firm. The committee decided to call for the same information from the firm as under:- 1 Technical characteristics of each input and its functions. 2 Detailed manufacturing process with material balance at each stage. 3 Details of different raw materials consume and corresponding production of finished products in terms of quantity and value for last three years duly certified by chartered Account. The case may be placed before NC on receipt of requisite information.			

7	156 Case No.:8/9/85-ALC3/2012	Party Name:KAMALA INTERNATIONAL	Meet No/Date:9/85-ALC3/2012 14.06.2012	Status:
	HQ File :01/85/050/00066/AM13/	RLA File :09/24/040/00571/AM12/	Lic.No/Date:0910051778 15.03.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The committee noted that in an another similar case of M/s. Ravi Foods Pvt. Ltd.(vide Advance Authorisation No. 0910051657 dt. 09.03.2012), MFPI has called for certain information from the firm. The committee decided to call for the same information from the firm as under:- 1 Technical characteristics of each input and its functions. 2 Detailed manufacturing process with material balance at each stage. 3 Details of different raw materials consume and corresponding production finished products in terms of quantity and value for last three years duly certified by chartered Account. The case may be placed before NC on receipt of requisite information.			

8	157 Case No.:9/9/85-ALC3/2012	Party Name:KAMALA INTERNATIONAL	Meet No/Date:9/85-ALC3/2012 14.06.2012	Status:
	HQ File :01/85/050/00067/AM13/	RLA File :09/24/040/00574/AM12/	Lic.No/Date:0910051777 15.03.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The committee noted that in an another similar case of M/s. Ravi Foods Pvt. Ltd.(vide Advance Authorisation No. 0910051657 dt. 09.03.2012), MFPI has called for certain information from the firm. The committee decided to call for the same information from the firm as under:- 1 Technical characteristics of each input and its functions. 2 Detailed manufacturing process with material balance at each stage. 3 Details of different raw materials consume and corresponding production of finished products in terms of quantity and value for last three years duly certified by chartered Account.			

The case may be placed before NC on receipt of requisite information.

9	158 Case No.:5/9/85-ALC3/2012	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:9/85-ALC3/2012 14.06.2012	Status:																							
	HQ File :01/85/050/00063/AM13/	RLA File :07/24/040/00419/AM12/	Lic.No/Date:0710087689 16.04.2012	Approved																							
Fixation of adhoc norms under para 4.7 of HBP. Vol. I																											
The case was considered by the committee as per agenda. The committee noted the comments furnished by DIPP (TSW) dated 17.07.2012. On the basis of comments, the committee decided to approve the norms as under <table border="1"> <thead> <tr> <th>Export item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th><th></th></tr> </thead> <tbody> <tr> <td rowspan="7">Tilting Revolving Chairs (Ergon Med Back with KTS Mech and Imp 3way adjustable Arms)</td><td rowspan="7">914.00Nos.</td><td>1 Castors 50X38 CT600/38/F1122</td><td>4570.00Nos.</td><td rowspan="6">On net to net basis with accountability `use</td></tr> <tr> <td>2 Sun Base</td><td>914.00Nos.</td></tr> <tr> <td>3 Adjustable Arms</td><td>1828.00Nos.</td></tr> <tr> <td>4 Tilting Mechanism</td><td>914.00Nos.</td></tr> <tr> <td>5 Gas Lift Mechanism</td><td>914.00Nos.</td></tr> <tr> <td>6 Chair Back</td><td>914.00Nos.</td></tr> <tr> <td>7 Polyester Fabric/Mesh</td><td>1.02Sq.Mtrs/Sq. Mtrs content in export product.</td><td></td></tr> </tbody> </table> RA may take consequential action as per policy/procedure.					Export item	Qty.	Import Item	Qty.		Tilting Revolving Chairs (Ergon Med Back with KTS Mech and Imp 3way adjustable Arms)	914.00Nos.	1 Castors 50X38 CT600/38/F1122	4570.00Nos.	On net to net basis with accountability `use	2 Sun Base	914.00Nos.	3 Adjustable Arms	1828.00Nos.	4 Tilting Mechanism	914.00Nos.	5 Gas Lift Mechanism	914.00Nos.	6 Chair Back	914.00Nos.	7 Polyester Fabric/Mesh	1.02Sq.Mtrs/Sq. Mtrs content in export product.	
Export item	Qty.	Import Item	Qty.																								
Tilting Revolving Chairs (Ergon Med Back with KTS Mech and Imp 3way adjustable Arms)	914.00Nos.	1 Castors 50X38 CT600/38/F1122	4570.00Nos.	On net to net basis with accountability `use																							
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10	159 Case No.:1/9/85-ALC3/2012	Party Name:TATA COFFEE LIMITED,	Meet No/Date:9/85-ALC3/2012 14.06.2012	Status:
	HQ File :01/85/050/00059/AM13/	RLA File :07/24/040/00016/AM13/	Lic.No/Date:0710087805 19.04.2012	Deferred

	Fixation of adhoc norms under para 4.7 of HBP. Vol. I
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from coffee Board. The committee directed to remind Coffee board and place the case before NC on receipt of comments.

11	160 Case No.:10/9/85-ALC3/2012	Party Name:ANANDA CHATTERJEE,	Meet No/Date:9/85-ALC3/2012 14.06.2012	Status:
	HQ File :01/85/050/00068/AM13/	RLA File :02/24/040/00021/AM13/	Lic.No/Date:0210177585 16.05.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Tea board. The committee directed to refer the case to MFPI & MSME and case may be placed before NC on receipts of comments.			

12	161 Case No.:3/9/85-ALC3/2012	Party Name:APEEJAY SURRENDRA CORPORATE SERVICES LIMITED	Meet No/Date:9/85-ALC3/2012 14.06.2012	Status:
	HQ File :01/85/050/00061/AM13/	RLA File :02/24/040/00016/AM13/	Lic.No/Date:0210177216 04.05.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Tea board. The committee directed to remind Tea Board to expedite their comment and case may be placed before NC on receipts of comments.			

13	162 Case No.:11/9/85-ALC3/2012	Party Name:SHREE RAM INDUSTRIES	Meet No/Date:9/85-ALC3/2012 14.06.2012	Status:
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	HQ File :01/85/050/00069/AM13/	RLA File :13/24/040/00010/AM13/	Lic.No/Date:1310039712 15.05.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI & MSME. The committee directed to remind MFPI & MSME and place the case before NC.			

14	163 Case No.:4/9/85-ALC3/2012	Party Name:GEPACH INTERNATIONAL	Meet No/Date:9/85-ALC3/2012 14.06.2012	Status:
	HQ File :01/85/050/00062/AM13/	RLA File :03/94/040/01063/AM12/	Lic.No/Date:0310692526 27.04.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as the comments are awaited from Deptt. of Pharmaceuticals and MFPI. The committee directed to remind Deptt. of Pharmaceuticals and MFPI to expedite their comments and case may be placed before the committee on receipt of comments.			

15	164 Case No.:2/9/85-ALC3/2012	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:9/85-ALC3/2012 14.06.2012	Status:
	HQ File :01/85/050/00060/AM13/	RLA File :53/24/040/00002/AM13/	Lic.No/Date:5310015100 22.05.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as the comments are awaited from MSME. The committee also directed to remind MSME to expedite their comments and case may be placed before the committee on receipt of comments.			

PART-III

1	165 Case No.:2/10/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:10/85-ALC3/2012 28.06.2012	Status:
	HQ File :01/85/050/00075/AM13/	RLA File :31/83/040/00034/AM13/	Lic.No/Date:3110054680 14.06.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	. The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by the norms committee meeting No. 5/13 dated 17.05.2012 (Case No.02) allowing inputs as per SION E-69 for the requirement of inputs items. However, the import items appearing at Sl. No. 4 ,5 & 6 (i.e Toy Kinder Joy India) may be allowed on net to net basis. RA may take consequential action as per policy/procedure.			

2	166 Case No.:3/10/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:10/85-ALC3/2012 28.06.2012	Status:
	HQ File :01/85/050/00076/AM13/	RLA File :31/83/040/00040/AM13/	Lic.No/Date:3110054681 14.06.2012	Approved
Fixation of adhoc norms under para 4.7 of HBP. Vol. I				
The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by the norms committee meeting No. 5/13 dated 17.05.2012 (Case No.02) allowing inputs as per SION E-69 for the requirement of inputs items. However, the import items appearing at Sl. No. 4,5 & 6 (i.e.Toy Kinder Joy India)may be allowed on net to net basis. RA may take consequential action as per policy/procedure.				

3	167 Case No.:4/10/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:10/85-ALC3/2012 28.06.2012	Status:
	HQ File :01/85/050/00077/AM13/	RLA File :31/83/040/00042/AM13/	Lic.No/Date:3110054682 14.06.2012	Approved
Fixation of adhoc norms under para 4.7 of HBP. Vol. I				
The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by the norms committee meeting No. 5/13 dated 17.05.2012 (Case No.02) allowing inputs as per SION E-69 for the requirement of inputs items. However, the import items appearing at Sl. No. 4,5,6,7,8 & 9 (i.e.Toy Kinder Joy India)may be allowed on net to net basis.				

RA may take consequential action as per policy/procedure.

4	168 Case No.:5/10/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:10/85-ALC3/2012 28.06.2012	Status:
	HQ File :01/85/050/00078/AM13/	RLA File :31/83/040/00031/AM13/	Lic.No/Date:3110054683 14.06.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP. Vol. I			
	The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by the norms committee meeting No. 5/13 dated 17.05.2012 (Case No.02) allowing inputs as per SION E-69 for the requirement of inputs items. However, the import items appearing at Sl. No. 4,5 & 6 (i.e Toy Kinder Joy India)may be allowed on net to net basis. RA may take consequential action as per policy/procedure.			

5	169	Party Name:WRIGLEY INDIA PVT. LTD.	Meet No/Date:10/85-ALC3/2012 28.06.2012	Status:
	HQ File :01/85/050/017/AM07	RLA File :07/24/40/037/AM07	Lic.No/Date:0710044651 02.05.2006	Rejected
	Reconsideration of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to reject the case on the ground that the norms have already ratified by the norms committee in its meeting held on 15.2.2007 and firm has now requested for reconsideration of norms after five years which is beyond permissible period.			

6	170	Party Name: WRIGLEY INDIA PVT. LTD.	Meet No/Date:10/85-ALC3/2012 28.06.2012	Status:
	HQ File :01/85/50/119/AM07	RLA File :07/24/40/199/AM07	Lic.No/Date:0710047366	Rejected

		14.09.2006	
	Reconsideration of adhoc norms under para 4.7 of HBP, Vol.I		
	The case was considered by the committee as per agenda The committee decided to reject the case on the ground that the norms have already ratified by the norms committee in its meeting held on 15.2.2007 and firm has now requested for reconsideration of norms after five years which is beyond permissible period.		

7	171	Party Name WRIGLEY INDIA PVT. LTD.	Meet No/Date:10/85-ALC3/2012 28.06.2012	Status:
	HQ File :01/85/050/118/AM06	RLA File :07/24/40/471/AM06	Lic.No/Date:0710040355 20.09.2005	Rejected
	Reconsideration of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to reject the case on the ground that the norms have already ratified by the norms committee in its meeting held on 15.2.2007 and firm has now requested for reconsideration of norms after five years which is beyond permissible period.			

8	172	Party Name: WRIGLEY INDIA PVT. LTD.	Meet No/Date:10/85-ALC3/2012 28.06.2012	Status:
	HQ File :01/85/050/230/AM06	RLA File :07/24/40/829/AM06	Lic.No/Date:0710042786 24.01.2006	Rejected
	Reconsideration of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to reject the case on the ground that the norms have already ratified by the norms committee in its meeting held on 15.2.2007 and firm has now requested for reconsideration of norms after five years which is beyond permissible period.			

9	173 Case No.:2/12/85-ALC3/2011	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:10/85-ALC3/2012 28.06.2012	Status:								
	HQ File :01/85/050/00059/AM12/	RLA File :05/24/040/00133/AM12/	Lic.No/Date:0510296531 14.07.2011	Approved								
	Reconsideration of adhoc norms under para 4.7 of HBP, Vol.I											
The case was considered by the committee as per agenda. The committee noted the comments furnished by the Department of Biotechnology vide their O.M.N o BT/IL/05/362/2012-PID dated 5.6.2012.As per comments committee decided to approve the norms as under:-												
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Camptothecin (HPCL purity NLT 98.50%)</td><td>1.00k.g</td><td>Mappia Foetida</td><td>985.00Kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Camptothecin (HPCL purity NLT 98.50%)	1.00k.g	Mappia Foetida	985.00Kg
Export Item	Qty.	Import Item	Qty.									
Camptothecin (HPCL purity NLT 98.50%)	1.00k.g	Mappia Foetida	985.00Kg									
TA may take consequential action as per policy / procedure.												

10	174 Case No.:10/29/85-ALC3/2011	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:10/85-ALC3/2012 28.06.2012	Status:
	HQ File :01/85/050/00167/AM12/	RLA File :05/24/040/00305/AM12/	Lic.No/Date:0510310413 07.12.2011	Approved
	Reconsideration of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the Department of Biotechnology vide their O.M.No BT/IL/05/362/2012-PID dated 5.6.2012.The committee decided to approve the norms as per comments as under:-			
	Export Item	Qty.	Import Item	Qty.
	Camptothecin (HPCL purity NLT 98.5%)	1.00k.g	Crude Camptothecin (purity 91.7%)	1.074Kg.
	RA may take consequential action as per policy / procedure.			

11	175	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:10/85-ALC3/2012 28.06.2012	Status:
	HQ File :01/85/162/240/AM12	RLA File :05/24/040/626/AM08	Lic.No/Date:0510212663 27.11.2007	Deferred
	Reconsideration of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case and directed to refer the case to Department of Biotechnology for their comments. The committee also directed to ask the firm to furnish following information i.e 1. Furnish the purity strength of import item i.e crude camptothecin HPCL , whether its purity is 91% or 95%.			

12	176	Party Name:J.S. TRADERS	Meet No/Date:10/85-ALC3/2012 28.06.2012	Status:
	Case No.:1/10/85-ALC3/2012			
	HQ File :01/85/050/00074/AM13/	RLA File :04/24/040/00025/AM13/	Lic.No/Date:0410136684 23.05.2012	Rejected.
Reconsideration of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda.The committee decided to reject the case as the import / export items ITC HS code is same and there is no manufacturing activity is involved in the export product.				

13	177 Case No.:11/21/85-ALC3/2011	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:10/85-ALC3/2012 28.06.2012	Status:
	HQ File :01/85/050/00113/AM12/	RLA File :03/94/040/00399/AM12/	Lic.No/Date:0310649240 18.08.2011	Approved.
	Reconsideration of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier norms ratified by the norms committee meeting no 2/13 held on 26.4.2012 (case no 11)as under:-			
	Export Item	Qty.	Import Item	Qty.
	Cellulose Capsules (in various size)	1.00 kg	Hydroxy Propyl Methyl Cellulose (Cellulose Ether)	1.16 kg / kg

RA may take consequential action per policy / procedure.

14	178 Case No.:4/19/85-ALC3/2011	Party Name:BOOM SYSTEMS PVT. LTD.,	Meet No/Date:10/85-ALC3/2012 28.06.2012	Status:
	HQ File :01/85/050/00097/AM12/	RLA File :05/23/040/00156/AM12/	Lic.No/Date:0510297632 26.07.2011	Deferred
	Reconsideration of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments awaited from Department of Heavy Industry. Committee directed to request DHI to expedite their comments and case may be placed before the committee on receipt of comments.			

15	179 Case No.:9/9/85-ALC3/2011	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:10/85-ALC3/2012 28.06.2012	Status:
	HQ File :01/85/050/00047/AM12/	RLA File :03/94/040/00163/AM12/	Lic.No/Date:0310636581 16.06.2011	Approved.
	Reconsideration of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussion with technical members presented in the meeting decided to approve the norms as under:-			
	Export Item	Qty.	Import Item	Qty.
	Dehydrated White Onion in different cuts (Kibbed/ Minced / Granules Powder / Sliced) (Net content of import items in export 1. Anticaking Agent -800kgs 2.LDPE Granules016000kgs 3.card Board024000kg	4,00,000.00 Kg	1.Anticaking Agent 2.LDPE Granules 3.Card Board 4.BOPP self adhesive Tape on Rolls.	8000.00kg As per packing policy for import item 2 to 4

	4. BOPP self Adhesive Tape on rolls – 10,000 Meter (subject to permissible export policy for export of onion)			
	RA may take consequential action per policy / procedure.			

16	180 Case No.:17/28/85-ALC3/2010	Party Name:INDUSTRIAL FOAMS PVT LTD	Meet No/Date:10/85-ALC3/2012 28.06.2012	Status:
	HQ File :01/85/050/00118/AM11/	RLA File :05/23/040/00103/AM11/	Lic.No/Date:0510269080 26.07.2010	Deferred
Reconsideration of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee decided to defer the case as revised comments awaited from DIPP. Committee directed to refer the information furnished by the firm to DIPP with request to re-look into the matter and furnish their revised comments and case may be placed before the committee on receipt of comments.				

17	181	Party Name:TANNA AGRO IMPEX PVT. LTD M/S. AMIRA FOODS (INDIA) LTD & M/S. D.D. INTERNATINOAL	Meet No/Date:10/85-ALC3/2012 28.06.2012	Status: Deferred
	HQ File :01/85/162/105/AM11 01/85/162/283/AM11 01/85/162/084/AM11	Fixation of SION for export product 'Basmati Rice'.		
	The case was considered by the committee as per agenda. The committee decided to defer the case as no comments received from MFPI and Ministry of Agriculture. Committee der4cted to call for the following information 1. consumption/ production data of the last three years from the concerned EPC/ APEDA 2. Firm may be asked to routed their application with the recommendation of concerned Export promotion council with last three years consumption / production data duly certified by C.A.			